

THE GAZETTE OF INDIA

EXTRAORDINARY

PART –II – SECTION 3 – SUB SECTION (ii)

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SECURITIES AND EXCHANGE BOARD OF INDIA

NOTIFICATION

Mumbai, the 11th July, 2003

SECURITIES AND EXCHANGE BOARD OF INDIA

(PROHIBITION OF INSIDER TRADING) (AMENDMENT) REGULATIONS, 2003

S.O. No. 796 (E). In exercise of the powers conferred by section 30 of the Securities and Exchange Board of India the Board hereby makes the following regulations to amend the Securities and Exchange Board of India (Prohibition of Insider Trading) Regulations, 1992, namely:-

1. (i) These regulations may be called the Securities and Exchange Board of India (Prohibition of Insider Trading) Regulations, 2003.

(ii) They shall come into force on the date of their publication in the Official Gazette.
2. In the Securities and Exchange Board of India (Prohibition of Insider Trading) Regulations, 1992, in regulation after the words “shall disclose to the company” and before the words “the number of shares, the following shall be added”

“in Form A”
3. In the Securities and Exchange Board of India (Prohibition of Insider Trading) Regulations, 1992, in regulation after the words “shall disclose to the company” and before the words “the number of shares, the following shall be added”

“in Form B”
4. In the Securities and Exchange Board of India (Prohibition of Insider Trading) Regulations, 1992, in regulation after the words “shall disclose to the company” and before the words “the number of shares, the following shall be added”

“in Form C”
5. In the Securities and Exchange Board of India (Prohibition of Insider Trading) Regulations, 1992, in regulation after the words “shall disclose to the company” and before the words “the number of shares, the following shall be added”

“in Form D”
6. In the Securities and Exchange Board of India (Prohibition of Insider Trading) Regulations, 1992, in regulation (6), after the words “sub-regulations (1), (2), (3) and (4)”, the following shall be added namely:-

		acquired/sold	of shares/sale of shares – specify		purchase/public/rights/preferential offer etc.)	post-acquisition/sale	the trade was executed with SEBI Registration no. of the TM	executed	

FORM D

Securities and Exchange Board of India (Prohibition of Insider Trading) Regulations, 1992

(Regulation 13 (4) and (6))

Regulation 13(4) – Details of change in shareholding of Director or Officer of a Listed Company

Name & Address of Director/Officer	No. & % of shares/voting rights held by the Director/Officer	Date of receipt of allotment advice/acquisition / sale of shares/voting rights	Date of intimation to company	Mode of acquisition (market purchase/public/rights/preferential offier etc.)	No. & % of shares/post acquisition/voting rights sale	Trading member through whom the trade was executed with SEBI Registration no. of the TM	Exchange on which the trade was executed	Buy quantity

[F. No. SEI

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Foot note:

1. Securities and Exchange Board of India (Insider Trading) Regulations, 1992, the Principal Regulation, Gazette of India on 19th November 1992, vide S.O.LE/6308/92(E).
2. The principal regulation was subsequently amended by
 - (a) SEBI (Appeal to Securities Appellate Tribunal) (Amendment) Regulations, 2000 vide S.O. No. 27 Gazette of India on 28th March 2000.
 - (b) SEBI (Prohibition of Insider Trading) (Amendment)(Regulations), 2002 vide SO.221/(E) publis India on 20th February, 2002

(c) **SEBI (Prohibition of Insider Trading) (Second Amendment) Regulations, 2002 vide SO.1241
Gazette of India on 29th November, 2002**